

IN THE INCOME TAX APPELLATE TRIBUNAL
 DELHI BENCH "A", NEW DELHI
 BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER
 AND
 SHRI J.S. REDDY, ACCOUNTANT MEMBER

		I.T.A. No. 927 & 928/DEL/2014	
		A.Y. : -----	
M/S BALAJI EDUCATIONAL TRUST 203, AGGARWAL PLAZA, SECTOR-14, ROHINI, DELHI - 85 (PAN: AABTB6954D)	VS	DIT(E) NEW DELHI	
(APPELLANT)		(RESPONDENT)	

Assessee by : None
 Department by : Sh. RAVI JAIN, CIT(DR)

Date of Hearing: 12.01.2016

Date of Order : 12.01.2016

ORDER

PER H.S. SIDHU : JM

These appeals were filed by the Assessee are directed against the Order dated 31.12.2013 passed u/s. 12AA(1)(b) r.w.s. 12A of the I.T. Act, 1961, by the Ld. Director of Income Tax (E), New Delhi

2. In these cases the Notices were sent to the Assessee for hearing by Regd. AD Post for today i.e. 12.01.2016 at the address mentioned in Form No. 36 vide Column No. 10.

3. On 12.01.2016, neither the assessee nor its authorised representative attended the hearing and also not filed any application for adjournment It is thus inferred that the assessee is not interested in prosecution of its appeals.

4. Having regard to Rule 19(2) of ITAT Rules and following various decisions of Delhi Bench of the Tribunal including that of Multiplan India

Ltd. : 38 ITD 320 (Delhi) and Hon'ble Madhya Pradesh High Court's decision in Estate of Late Tukoji Rao Holkar vs. CWT; 223 ITR 480 (MP), we treat these appeals as unadmitted and dismiss the same. We may like to clarify that subsequently if the assessee explains the reasons for non appearance and if the Bench is so satisfied, the matter may be recalled for the purpose of adjudication of the appeals.

5. In the result, both the Appeals of the assessee are dismissed in limine.

6. Order pronounced in the Open Court on 12.01.2016.

Sd/-
[J.S. REDDY]
ACCOUNTANT MEMBER

Sd/-
[H.S. SIDHU]
JUDICIAL MEMBER

"SRBHATNAGAR"

Date: 12.01.2016

Copy forwarded to: -

1. Appellant -
2. Respondent -
3. CIT
4. CIT (A)
5. DR, ITAT

TRUE COPY

By Order,

Assistant Registrar,
ITAT, Delhi Benches